



Government of Jammu and Kashmir
J&K Pollution Control Committee

Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus, Behind
Govt. Silk Factory, Rajbagh,
Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.



email: membersecretaryjkspcb@gmail.com

The Consultant (Judicial)
Hon'ble National Green Tribunal (P.B)
New Delhi.

No. JKPCC/NGT/139/1931-33 .

Dt. 30 -09-2023.

Sub: - Hon'ble NGT Order Dated 13-04-2023 and 12-07-2023 in O.A NO. 253/2023
titled Raja Muzaffar Bhat V/s UT of Jammu and Kashmir & Ors.

Ref.: Hon'ble National Green Tribunal email Dated 19- 07-2023.

Sir,

In compliance to the Hon'ble National Green Tribunal Order Dated 13-04-2023 and 12-07-2023 in O.A NO. 253/2023 titled Raja Muzaffar Bhat V/s UT of Jammu and Kashmir & Ors., kindly find enclosed herewith the Factual and Action Taken Report of the Jammu and Kashmir Pollution Control Committee.

The Factual and Action Taken Report of the J&K Pollution Control Committee may kindly be taken on record and placed before the Hon'ble NGT for consideration, please.

Yours faithfully,

Encl: (As above)

(K. Ramesh Kumar) IFS 30/09/23
Member Secretary
JKPCC, Jammu.

Copy to the: -

1. Sh. G.M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.
2. PA to Chairman, J&K PCC for kind information of Chairman.

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu



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Factual and Action Taken Report of J&K Pollution Control Committee in Hon'ble NGT Order Dated 13-04-2023 and 12-07-2023 in O.A 253/2023 titled Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.

Background:

The Hon'ble NGT vide its Order Dated 13-04-2023 and 12-07-2023 in O.A 253/2023 titled Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors. has directed that:-

1. *"The J&K PCC and District Magistrate, Poonch furnish a joint report in the matter after verifying facts and take remedial action within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
2. *The J&K PCC will be the nodal agency for coordination and compliance. The report may mention the steps taken to prevent such dumping and management of solid waste and bio-medical waste in the area. The Committee may look into the order of this Tribunal dated 20.10.2022 in O.A. No. 606/2018 and give compliance status with reference thereto in respect of the area in question".*

Action taken by the J&K Pollution Control Committee: -

The Regional Director, Pollution Control Committee Jammu vide his letter No. PCB/RDJ/MSW/22/3730 dated 10-11-2022 has recommended for levying of Environmental Compensation against Executive Officer, Municipal Council Poonch under Polluter Pays Principle for open dumping, unscientific dumping and

disposal of Municipal Solid Waste on the banks of Suran River near Sher-e-Kashmir Bridge Poonch.

Accordingly, the J&K Pollution Control Committee vide Order No. 06 JKPCC of 2023 dated 22-02-2023 has levied the Environmental Compensation to the Executive Officer, Municipal Council Poonch to the tune of Rs.81.00 lacs (Rupees eighty-one lacs). The copy of the EC order is enclosed as **Annexure 'A'**.

In this regard, the Executive Officer, Municipal Council Poonch has submitted review petition vide letter No. MC/P/2023/2499 dated 09-03-2023, stated that the Municipal Council, Poonch has started door to door collection and segregated the dry and wet waste at dumping site and requested for further time for the proper disposal of garbage at MRF site. The copy of the review petition is enclosed as **Annexure 'B'**.

Hence the Factual and Action Taken Report of J&K Pollution Control Committee may kindly be taken on record and placed before the Hon'ble NGT for consideration please.





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Government of Jammu and Kashmir
JK Pollution Control Committee

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Rajbagh Srinagar (J&K) 190008
Ph/Fax 0194-2311165

Annex. 'A'

Sub: Levying of Environmental Compensation on Executive Officer, Municipal Council – Poonch for violation of Solid Waste Management Rules, 2016.

ORDER NO.: 06 - JK PCC of 2023
Dated : 22 -02-2023

Whereas, reports about illegal and unscientific dumping and disposal of Municipal Solid Waste by **Municipal Council- Poonch** along the bank of **Suran river, Near Sher-e-Kashmir Bridge, Poonch** were received with photographic evidence from the field staff of the JK Pollution Control Committee, Poonch and the matter was accordingly taken up with concerned Executive Officer **Municipal Council Poonch** through series of communications, but without any tangible improvement on the ground.

Whereas, on continuous failure on part of the **Executive Officer Municipal Council- Poonch** to dispose of solid waste in a scientific manner series of **show cause notices** in light of the directions of the Hon'ble NGT for levying of **Environmental Compensation** were served upon **Executive Officer Municipal Council, Poonch** latest vide Notice No. **JKPCC/LSJ/876/2020/392-397 dt. 25-07-2022**, calling upon him there under to show reasons within fifteen (15) days as to why **Environmental Compensation** be not levied upon him for these blatant violations of Environmental Laws.

Whereas, an untenable response was received from the Chief Executive Officer vide his letter dt. **07-10-2022**, claiming that several measures have been taken to tackle the issue in future but no plausible ground was shown against the proposed imposition of Environmental Compensation and instead reports about burning of solid waste by the Executive officer Municipal Council- Poonch have been received which is a serious offence, warranting immediate action with levying of Environment Compensation.

Whereas, latest inspection has been carried out by the Divisional Officer, Pollution Control Committee Poonch on **01-11-2022** reported with photographic evidence that no change in the status of disposing of Municipal Solid Waste on the Bank of Suran River, Near Sher-e-Kashmir bridge is still being continued in violation of Solid Waste Management Rules, 2016, which is damaging the environment and is a serious health hazard for locals and accordingly submitted Environmental Compensation format for levying of Environmental Compensation to Executive Officer, Municipal Council Poonch.

Whereas, Regional Director, JK Pollution Control Committee Jammu vide his letter No. **PCB/RDJ/MSW/22/3730 dt. 10-11-2022** confirmed the report of Divisional Officer, Pollution Control Committee, Poonch and has strongly recommended levying of Environmental Compensation against Executive Officer, Municipal Council Poonch under **Polluter Pays Principle** in line with the directions issued by the Hon'ble National Green Tribunal for such illegal open dumping of unscientific disposal of Municipal Solid Waste on the bank of Suran River, near Sher-e-Kashmir bride.

Whereas, the case was referred to **Technical Advisory Committee (TAC)** constituted by the Board / Committee for expert assessment and evaluation of Environmental Compensation, which recommended levying of Environmental Compensation for a period of **100 days** to the tune of **Rs.81.00 lacs(Rupees Eighty One lacs only)** upon Executive Officer, Municipal Council Poonch as per the directions of Hon'ble NGT and guidelines framed in this behalf.

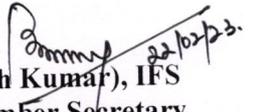
Now, therefore, in view of foregoing **77**ack ground, Environmental Compensation under *Polluter Pays Principle*, based on the approved guidelines by the Hon'ble NGT to the tune of **Rs. 81.00 lacs (Rupees Eight One Lacs)** is levied upon Executive Officer Municipal Council Poonch for the period of violation of Solid Waste Management Rules, 2016, commencing from the date of issuance of Show Cause notice for levying of Environmental compensation issued by the JK Pollution Control Committee i.e, **25-07-2022** upto **01-11-2022**, the date of latest report of violation submitted by Regional Director Pollution Control Committee, Jammu.

Accordingly, the **Executive Officer Municipal Council, Poonch** is directed to deposit a sum of **Rs.81.00 lacs/-** (Rupees Eighty One Lac, only) as **Environmental Compensation** in the **Environmental Compensation Fund Account** No. **0023040510000001** of J&K Bank of the JK Pollution Control Committee, **within 45 days** and on lapse of above said period, interest @ **12%** on the compensation amount shall accrue, at the risk and responsibility of **Executive Officer Municipal Council Poonch**.

Calculation has been done as per the formula to work out the Environmental Compensation for such a violation in the Municipal Solid Waste Rules, 2016 violation cases as per Hon'ble NGT order dt. 28-08-2019 in O.A. 593/2017 (arising from W.P. (Civil) No. 375/2012 of Hon'ble Supreme Court of India) in the case titled as *Paryavaran Suraksha Samiti and Anr. V/s Union of India and Ors.*

'As approved by the Competent Authority'.

Encls:-**Environmental Compensation Calculation sheet.**


(K. Ramesh Kumar), IFS
Member Secretary
JKPCC

No. JKPCB/LSJ/ 876/2020/**17-21**

Dt. **22**-02-2023

Copy to the:-

- i) Deputy Commissioner/District Magistrate, Poonch (Chairman Distt. Environment Committee) for information and necessary action.
- ii) Regional Director, Pollution Control Committee, Jammu for information and necessary action.
- iii) Director, Urban Local Bodies Jammu for information and necessary action.
- iv) Executive Officer, Municipal Council- Poonch for immediate compliance as directed.
- v) P.A. to Chairperson JK PCC for information of the Chairperson.

**Environment Compensation to be levied for improper and unscientific management of MSW
by Municipal Council, Poonch (J&K) as per MSW Rules, 2016**

As per approved **formula** for levying Environmental Compensation under **Polluter Pays' Principle** O.A. No. 593/2017 by the **Hon'ble NGT order dt. 28/08/2019**, in a case titled **Paryavaran Suraksha Samiti & Anr. V/s Union of India &Ors.**, the details are given as below:-

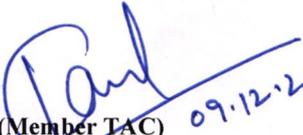
Environment Compensation = 2.4 (Waste generation – Waste disposal as per Rule)
+ 0.02 (Waste generation – Waste disposal as per Rule) x N
+ Marginal cost of Env. Externality x (Waste generation –Waste disposal
as per Rules) x N

Where waste quantity is in Tons Per Day (TPD)

N = No. of **days** from the date of directions of **CPCB / SPCB** till the required capacity scientific disposal system are provided by the concerned authority.

The status of MSW generation and violation committed by Municipal Council, Poonch as per different reports is as under: -

	Population of Poonch Town	= 26,854 as per census 2011.
A)	a) Number of households in the city / town	= 5681
	b) Number of election / administrative wards in the city/town	= 17 Nos.
	c) Class of Town	= VI
	d) Projected Population in 2022	= 50,000 Nos.
B)	Quantity of Solid waste generation (As per report of D.O. Poonch)	10 TPD
C)	Quantity of Solid Waste generation (As per Manual on MSW)	15 TPD (300 g/capita)
D)	Quantity of Waste disposed as per SWM Rules, 2016.	Nil , illegal and unscientific disposal of entire quantity of Solid Waste generated from 17 Wards by the Municipal Council (MC) Poonch on the bank of river Suran near Sher-e-Kashmir bridge in violation to SWM Rules, 2016.
E)	No. of days of violation	Taking from Show Cause Notice (SCN) issued by the JK PCC and further:- a) Date of issue of SCN dt. 25.07.2020 b) Date of latest inspection dt. 01.11.2022 c) Latest Report of RD, PCB, Jammu dt. 10.11.2022 (25.07.2022) - (01-11.2022) = 100 days of violation since issuance of Show Cause Notice by the JK PCC, without any response as on date.
F)	Marginal cost of Environment externality	0.01 (minimum as per Hon'ble NGT approved guidelines)
G)	Total Environment Compensation	2.4 (15-0) + 0.02 (15-0) x 100 + 0.01 (15-0) x 100 36+30+15 = Rs. 81.00 lacs


(Member TAC) 09.12.2022


(Member TAC)


(Head/Convener TAC)

OFFICE OF THE MUNICIPAL COUNCIL POONCH

The Worthy Member Secretary,
JKPCC Jammu.

No: MC/P/2023/2499

Dated: -9-3-2023

Sub: Review petition regarding imposition of Levying Compensation to the tune of Rs. 81.00 Lacs (Eighty one lakh rupees) in the name of Executive Officer Municipal Council Poonch for the violation of Solid Waste Management rules 2016 dated 20-02-2023 order No. 06JKPCC of 2023.

Sir,

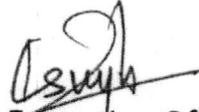
Kindly refer to the subject cited above, in this context the undersigned submits as under:

That your show cause notice regarding establishment of Solid Waste Management Project, the undersigned has already intimated your good self that the progress of establishment of Solid Waste Management Project (MRF) was initially in progress and because of lapse on the part of administration and Revenue Department the work of MRF could not be not started. The land was identified by the Revenue Department and later on was transferred in the name of Municipal Council Poonch. The land measuring 47 Kanals 05 Marlas under Khasra No. 371 situated at Village Kossillian Tehsil Haveli District Poonch was transferred in favour of Municipal Council Poonch. The allotment of such land was made by Divisional Commissioner Jammu vide order No. 05/LS Divisional Commissioner (J of 2019 dated 01-08-2019). Revenue papers of the said land were prepared by Revenue Department after the lapse of about 5 to 6 months and after that the site was identified and tender process was commenced and some work was executed by PWD agency for the construction of approach road amounting to **Rs. 8.00 lacs**, the copy of allotment is also enclosed at annexure "A" with review petition. There was another tender floated for the fencing of areas, the copy of that fencing area tender is also enclosed at annexure "B" with the review petition. Now a fresh tender has been floated for construction of levelling of grounds for establishment of pits. The copy of compost pit detail is enclosed at annexure "C" with the review petition. It is also important to mention here that the site where the MRF is going to be established is away from water body about 10 KM and there is no residential area up to 1 KM. The copies of all correspondence related to establishment of Solid Waste Management Project are enclosed at Annexure "D" for your kind perusal. It is also submitted that there is no lapse on the parts of Municipal Council Poonch for not obeying the order issued by your goodself and almost all formalities have been completed from the side of Municipal Council Poonch and there is delay on the parts of PWD agency who is authorized to executed the works and floating of

tenders. There is one more Lacuna which has been emerged during these past proceedings and there was a poor response from the contractor's side for not executing the work. There is no problem regarding funds and funds are available with Municipal Council Poonch. That at present the Municipal Council Poonch has started door to door collection and segregated the dry and wet at dumping site. Certain times notices were issued to the executing agency PWD (R&B) Division Poonch for execution of the said construction work, but despite that the work was delayed by the said agency. Copies of contents are attached at Annexure "E" herewith for ready reference.

So, it is therefore prayed that review petition regarding levying compensation may kindly be listed and the penalty may kindly be wave off and granted 3 to 4 months for starting the above said project for the proper disposal of garbage at MRF site.

Yours Faithfully,



Chief Executive Officer
Municipal Council
Poonch

Ashish Kumar Sharma,
S/o Sh. Krishan Lal Sharma
R/o Poonch

57

(02 leaves)

No:-LB/Tech/J-1/2019-20/ 5842-45
Sub:-Allotment of Contract

Dated:- 31/01/2020

Name of Work:- Const. of tractor road from main road to Solid waste management at village Kossalian Poonch

Value of Work:-Rs. 812300/-

Earnest money deposited vide CDR
No. 202209 & 202210 dated. 18.01.2020
Amounting to Rs.16000/-& 400/-

Time of completion 30 days

Head:-14th Fc 2019-20

Ref to e-NIT No. 72 t-LBJ of 2019-20 dated 3.1.2020

In response to your tender for the above noted work, the e-NIT, which was floated vide this office No. LB/Tech/J-1/2019/5269-74 dated 3.1.2020 The said work is allotted in your favour on the quoted rates. The rates are mention below:-

Sl.No	Description of Work / Item(s)	No.of Qty	Units	Ashish Kumar Sharma	
				Rate	
1.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: All kinds of soil	1361.64	cm	240.00	Rupees two hundred forty only
2.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: Ordinary rock	389.00	cum	250.00	Rupees two hundred fifty only
3.00	Earth work in excavation by mechanical means (Hydraulic excavator) over areas Exceeding 30cm in depth, 1.5mtr in width as well as 10sqm on plan)including disposal of excavated earth, lead upto 50m and lift upto 1.50 m, disposed earth to be levelled and neatly dressed: Hard rock (Blasting Prohibited)	194.50	cum	250.00	Rupees two hundred fifty only
4.00	Providing and laying water bound macadam with specified stone aggregate screening and binding material including screening, sorting to template and consolidation with power road roller 80-100 KN capacity, base course with 63mm - 45mm size including screening 13.20mm size including all carriages lead and lift complete job.	234.20	cum	1300.00	Rupees one thousand three hundred only
5.00	Earth work in excavation by manual means in trenches for foundations, drains, pipes, cables etc. (not exceeding 1.50 mtrs in width) and for shafts, wells, cesspits and the like not exceeding 10 sqm on plan, depth upto 1.50 mtr. Including disposal of excavated earth upto 1 mtrs from cutting edge, disposed earth is to be levelled and neatly dressed in: All kinds of soil.	3.50	Cum	240.00	Rupees two hundred forty only
6.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level 1:5:10 (1 cement: 5 fine sand: 10 graded stone aggregate 40mm nominal size)incl. All carriages loading, un-loading stacking etc complete.	1.17	cum	1200.00	Rupees one thousand two hundred only
7.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering- All work upto plinth level 1:3:6 (1 cement: 3 coarse sand: 6 graded stone aggregate 20mm nominal size) Crushed including all carriages	.86	cum	3800.00	Rupees three thousand eight hundred only

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2020

58

Quantity of concrete for foundation and
 walls shall be as per schedule 1.5.12 (1 Cement. 6
 parts sand) at plinth level
 including all carriages

TERMS & CONDITIONS

1. You are hereby directed to attend this office along with your Registration card within seven days from the date of issue of this order for drawl of necessary agreement. The date of start of work shall be reckoned from the day from the date of issue of this order & work shall be completed within the stipulated period. The contractor shall be personally responsible not to exceed the work beyond the allotted amount. In case of sickness or poor quality reported by AEE concerned the work shall be got executed at risk & cost of the contractor, departmentally or through any other mode, in time bound manner. This shall also be entitled for forfeiture of CDR & recommendation for black listing against the defaulting contractor. The contractor shall be also be personally liable for the civil & criminal prosecution under the law if the specification of the materials used are found in contravention to the specification prescribed during execution of work even after the completion and finalization of the contract i.e. at any time this allotment for the above noted work shall become the part of the contractual document & the contract shall become binding upon you as per the conditions of the NIT issued for this contract.
2. The rate shall be operative only for this work and shall not be co-related with other similar nature of work falling in the jurisdiction of the Asstt. Executive Engineer concerned. A.E.E Concerned shall ensure use of key constructional material as prescribed specifications.
3. Items of work executed shall have to be entered in work register / M-Book by the Engineer-In-Charge.
4. Time and quality of work shall be essence of this contract.
5. As per Implementation of building and other construction works (RE &CS) Act 1996 and building and other construction workers welfare cess Act. 1996 the deduction of 1% cess from the bills and contractors for the work done shall be observed.
6. In case of any dispute the courts within Jammu City shall have the jurisdiction. The Director Urban Local Bodies Jammu shall have the final authority to cancel the allotment at any time without assigning the reasons thereof.
7. Any item on the higher side shall not be paid till the completion of work.
8. The quantity shall be restricted and no extra quantity shall be executed beyond the advertised quantity
9. The value of work as per comparative statement is rupees eight lac twelve thousand three hundred only
10. Penalty upto Rs.100/- per day shall be levied if not completed in time.
11. If any item found necessity as per site conditions will be paid as per sanction schedule of rates 2012 as per the appreciation / depreciation on over all saving of the contractor.

feats


 Executive Engineer,
 Local Bodies Division-I,
 Jammu.

Copy to the

1. Director Urban Local Bodies Jammu for information.
2. Chief Executive Officer. Municipal Council, Poonch for information.
3. AEE Local Bodies, Sub Division Rajouri for information and necessary action. He will please direct the contractor to attend this office along with registration card for drawl of necessary agreement. The nishandehi may be given to the contractor and the work got started after informing the concerned Executive Officer.
4. Office order file.

Sh. Mohd Taj,
S/o Sh. Faiz Alam
R/o Poonch

(Armeaur - B)

(2 leaves)

Dated:- 31-01-2020

No:-LB/Tech/J-1/2019-20/5846-49
Sub:-Allotment of Contract

Name of Work:- Const. of fencing by means of RCC posts of Solid Waste Management site at village Kossalian Poonch

Value of Work:-Rs. 799500/-

Earnest money deposited vide CDR
No. 366125 dated. 16.01.2020
Amounting to Rs.16000/-

Time of completion 30 days

Head:-14th Fc 2019-20

Ref to e-NIT No. 72 t-LBJ of 2019-20 dated 3.1.2020

In response to your tender for the above noted work, the e-NIT, which was floated vide this office No. LB/Tech/J-1/2019/5269-74 dated 3.1.2020 The said work is allotted in your favour on the quoted rates. The rates are mention below:-

Sl.No	Description of Work / Item(s)	No. of Qty	Units	Rate	Sh. Mohd Taj
1.00	Earth work in excavation by manual means in trenches for foundations, drains, pipes, cables etc. (not exceeding 1.50 mtrs in width) and for shafts, wells, cesspits and the like not exceeding 10 sqm on plan, depth upto 1.50 mtr Including disposal of excavated earth upto 1 mtrs from cutting edge, disposed earth is to be levelled and neatly dressed in: All kinds of soil.	18.10	Cum	300.00	Rupees th hundred
2.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level 1:5:10 (1 cement: 5 fine sand: 10 graded stone aggregate 40mm nominal size)incl. All carriages loading, un-loading stacking etc complete.	3.00	cum	2500.00	Rupees t thousand hundred
3.00	Centring and shuttering including strutting, propping etc. and removal of form for Foundations, footings, bases of columns etc. for mass concrete.	63.00	Sqm	200.00	Rupees t hundred
4.00	Providing and laying in position cement concrete of specified grade excluding the cost of centring and shuttering - all work upto plinth level. 1:2:4 (1 cement: 2course sand: 4 graded stone aggregate 20mm nominal size)	21.14	cum	5500.00	Rupees thousand hundred
5.00	Providing and fixing of R.C.C. posts including all carriages	273.00	No	200.00	Rupees hundre
6.00	1.2m high fencing with 1.8m R.C.C.posts of standard design placed every 3m apart, embedded in cement concrete blocks, every 15th post, last but one end post and corner post shall be strutted on both sides and end post one side only, provided with nine horizontal lines and two diagonals of barbed wire 9.38 kg per 100 metres (min) between the two posts fitted and fixed with G.I.staples on wooden plugs or G.I. binding wire tied to 6 mm bar nibs fixed while casting the post (cost of R.C.C.posts, struts, earth work and concrete to be paid for separately): With M.S. barbed wire.	5077.10	Rmt	118.80	Rupees hundre only

TERMS & CONDITIONS:

1. You are therefore directed to attend this office along with your Registration card within seven days from date of issue of this order for drawl of necessary agreement. The date of start of work shall be reckoned 7th day from the date of issue of this order & work shall be completed within the stipulated period contractor shall be personally responsible not to exceed the work beyond the allotted amount. In case of slackness or poor quality reported by AEE concerned the work shall be got executed at risk & cost

Sh. Mohd Taj

Contractor, departmentally or through any other mode, in time bound manner. This shall also be entitled for forfeiture of CDR & recommendation for black listing against the defaulting contractor. The contractor shall be also be personally liable for the civil & criminal prosecution under the law if the specification of the materials used are found in contravention to the specification prescribed during execution of work even after the completion and finalization of the contract i.e. at any time this allotment for the above noted work shall become the part of the contractual document & the contract shall become binding upon you as per the conditions of the NIT issued for this contract.

2. The rate shall be operative only for this work and shall not be co-related with other similar nature of work falling in the jurisdiction of the Asstt. Executive Engineer concerned. A.E.E Concerned shall ensure use of key constructional material as prescribed specifications.

3. Items of work executed shall have to be entered in work register / M-Book by the Engineer-In-Charge.

4. Time and quality of work shall be essence of this contract.

5. As per Implementation of building and other construction works (RE & CS) Act 1996 and building and other construction workers welfare cess Act. 1996 the deduction of 1% cess from the bills and contractors for the work done shall be observed.

6. In case of any dispute the courts within Jammu City shall have the jurisdiction. The Director Urban Local Bodies Jammu shall have the final authority to cancel the allotment at any time without assigning the reasons thereof.

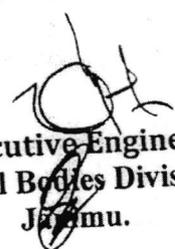
7. Any item on the higher side shall not be paid till the completion of work.

8. The quantity shall be restricted and no extra quantity shall be executed beyond the advertised quantity

9. The value of work as per comparative statement is rupees seven lac ninety nine thousand five hundred only

10. Penalty upto Rs.100/- per day shall be levied if not completed in time.

11. If any item found necessity as per site conditions will be paid as per sanction schedule of rates 2012 as per the appreciation / depreciation on over all ^{rates} saving of the contractor.,


Executive Engineer,
Local Bodies Division-I,
Jammu.

Copy to the

1. Director Urban Local Bodies Jammu for information.
2. Chief Executive Officer. Municipal Council, Poonch for information.
3. AEE Local Bodies, Sub Division Rajouri for information and necessary action. He will please direct the contractor to attend this office along with registration card for drawal of necessary agreement. The nishandehi may be given to the contractor and the work got started after informing the concerned Executive Officer.
4. Office order file.

Annexure - EOFFICE OF THE MUNICIPAL COUNCIL POONCH

✓ The Executive Engineer,
PWD (R&B) Division,
Poonch.

No:- MC/P/2022/694-696

Dated:- 20-6-2022

Sub:- Execution of works regarding.

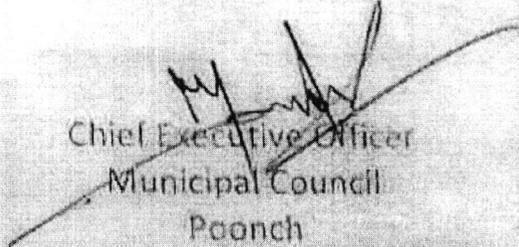
Sr.

In reference to the subject quoted above. In this regard, it is submitted that the work for construction of Material Recovery Facility (MRF) at Village Kossalian Poonch and construction of Fencing by means of RCC Posts of Solid Waste Management Site at Village Kossalian Poonch were allotted in favour of the Contractors vide allotment Order No. LB/Tech/I-1/2019-20/5846-49 dated 31.01.2020 and No. R&B/CC/17994-95 dated 24.12.2021, but the above mentioned works were not started/executed on the spot up till now. The higher authority is pressing hard for the early execution of such works.

As such, it is requested to your goodself that kindly issue instructions to the contractors for the early execution of the above said works so that the higher authority could be appraised accordingly.

Yours faithfully,

O/C


Chief Executive Officer
Municipal Council
Poonch

Copy to the:

1. Director Urban Local Bodies Jammu for kind information.
2. District Development Commissioner Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
PWD (R&B) Division,
Poonch

No: MC/P/2021/1780-82

Dated: 10-11-2021

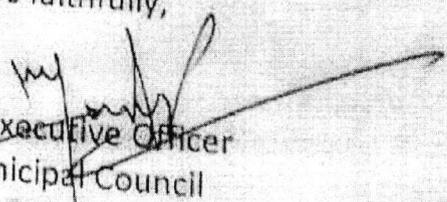
- Sub: 1. Construction of Tractor road form main road to Solid Waste Management site at village Kossillian.
2. Construction of fencing by means of RCC post of Solid Waste Management site at village Kossillian Poonch.

Sir,

Kindly reference this office letter No. MC/P/2021/1568-70 dated 08-10-2021, MC/P/2020/1554-55 dated 24/11/2020 and MC/P/2020/1295-96 dated 15-10-2020 wherein your goodself was appraised of allotments made in favour Mohd Taj S/o Faiz Alam for const. of road from main road to Solid Waste Management site to the tune of Rs. 799500/- and Abishk Kumar Sharma S/o Krishan Lal for construction of fencing by means of RCC posts of solid waste management site at Village Kossillian to the tune of Rs. 812300/- (copies of allotments enclosed).

As such, your good self is requested repeatedly to kindly proceed further in this regard.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

Copy to the :-

1. Director Urban Local Bodies Jammu for kind information.
2. District Development Commissioner Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer.
PWD (R&B) Division.
Poonch.

Dated - 23.10.2022

No - MC/P/2022 1488-90

Sub - Development and fencing of land transferred for MRF sites in different ULBs of Jammu Division.

Sir,

In reference to Letter No. DULBJ/P&S/22-23/5018-19 dated 25.10.2022 regarding the subject cited above wherein the provision of funds in the revised budget estimates for the year 2022-23 by the Worthy Director Urban Local Bodies Jammu for an amount of Rs. 25.00 Lacs for safe guard of MRF project (Copy enclosed) *has been made*.

Therefore, your goodself is requested to prepare the DPR after examining the site and the same may be put to tender for early execution so that the status could be submitted to the higher authority.

(Matter may be treated as most urgent).

Yours faithfully,

(Signature)
Chief Executive Officer
Municipal Council
Poonch

Copy to the:

1. Director Urban Local Bodies Jammu for kind information.
2. Distt. Development Commissioner Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
Public Works Department
Division Poonch

No. MC/P/2020/1554-96

Dated: 24-11-20

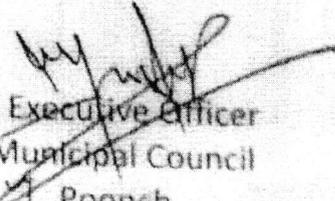
- Subject: 1. Construction of Tractor road from main road to Solid Waste Management site at village kossillian .
2. Construction of fencing by means of RCC post of Solid Waste Management site at village Kossillian Poonch.

Sir,

Kindly refer this office letter No. MC/P/2020/1295-96 dated 15-10-2020 wherein your goodself was appraised of allotments made in favour Mohd. Taj S/o Faiz Alam for const. of road from main road to solid waste management site to the tune of Rs. 799500/- and Abishk Kumar Sharma S/o Krishan lal for construction of fencing by means of RCC posts of solid waste management site at village kossillian to the tune of Rs. 812300/- (copies of allotments enclosed)

As such, your good self is requested repeatedly to kindly proceed further in this regard.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

Copy to the ;

1. Director Urban Local Bodies Jammu for kind information.
2. District Development Commissioner Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
PWD (R&B) Division
Poonch

No:- MC/P/2022/ 1617-18

Dated:- 22-11-2022

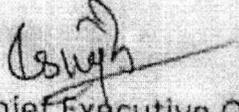
Sub:- Status of MRF work to be executed at Village Kossillian in respect of
Municipal Council Poonch.

Sir,

Kindly refer to the subject cited above. In this connection, it is brought in to your kind notice that today a meeting has been held chaired by the Worthy Director Urban Local Bodies Jammu wherein he took the serious notice that why the work of MRF Project in respect of Municipal Council Poonch at Village Kossillian is still incomplete.

As such, you are requested that the status of the work may kindly be sent to this office with the problem you have with confronting with, so that it could be submitted to Directorate of Urban Local Bodies Jammu for further resolutions /solution.

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch

Copy to the :-

1. Director Urban Local Bodies Jammu for kind information.
2. Distt. Dev. Commissioner Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Executive Engineer
PWD (R&B) Division
Poonch.

No: MC/P/2022/2277-80

Dated: 24/2/2022

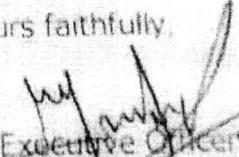
Sub: Request for early execution of works under different scheme in respect of Municipal Council Poonch.

Sir,

Kindly refer to the subject cited above In this regard you are requested for early execution of pending works during the current financial year under various scheme viz-a-viz District Plan, UT Capex Budget, IDMT Scheme, My Town My Pride, Town Drainage etc. The higher authority is monitoring the whole process very keenly and issued instruction for time to time for early execution of pending works so that the funds could not lapsed.

Matter may kindly be treated as most urgent

Yours faithfully,


Chief Executive Officer
Municipal Council
Poonch.

24/2/22

Copy to the:-

1. Director Urban Local Bodies Jammu for kind information.
2. Distt. Dev. Commissioner Poonch for kind information.
3. President Municipal Council Poonch for kind information.

OFFICE OF THE MUNICIPAL COUNCIL POONCH

The Senior Superintendent of Police,
Poonch.

No: MC/P/2020/1787-91

Dated: 11.11.2021

Sub: Providing of Police Assistance to Municipal Council Poonch for construction of tractor road and fencing at Solid Waste Management site at village Kossillian Poonch.

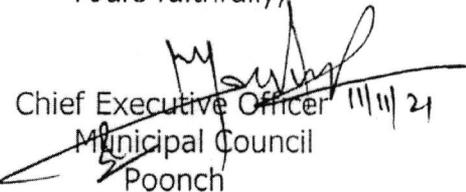
Sir,

Kindly refer to the subject cited above where under I would like to submit that the Govt. has transferred the state land measuring 47 kanals 0.5 marla under Khasra No.371 situated in village kossillian Tehsil Haveli District Poonch in favour of Municipal Council Poonch for establishment of Solid Waste Management project vide order No.50-LS/DIVCOM(J) of 2019 dated 01/08/2019. It is pertinent to mention here that the above said work were allotted by the Executive Engineer PWD (R&B) Div. Poonch vide allotment No.LB/TECH/J-1/2019-20-5846-49 dated 31/01/2020 and No.LB/TECH/J-1/2019-20-5842-45 dated 31/01/2020. Now the some local persons are created hurdles during starting the above said work.

As such, your good self is requested to kindly provide police assistance including some lady constable to Municipal Council Poonch on 12/11/2021 at 11.00 AM so that works could be completed well in time & oblige.

Yours faithfully,




Chief Executive Officer 11/11/21
Municipal Council
Poonch

Copy to the;-

1. Deputy Commissioner Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Tehsildar Haveli Poonch for kind information and with the request to kindly provide the Magistrate on above site on dated 12-11-2021 at 11.00 AM.
4. Executive Engineer PWD (R&B) Div. Poonch for kind information & necessary action..

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Subject:- Accord of administrative approval for 01 No. work in respect of Municipal Council Poonch.

ORDER NO :-14/2021

Dated:- 18.10.2021

Sanction is hereby made to the accord of administrative approval for executing the below mentioned 01 No. work in respect of Municipal Council Poonch at an estimated cost shown against each work by debit to Solid Waste Management Project for the year 2021-22 .

S. No.	Name of the work	Cost (in lacs)
1.	Construction of material recovery facility at Poonch (Kasollian)	85.33
Total		85.33 Lacs

Administrative approval is subject of the following conditions:-

1. All the codal formalities as required under rules are fulfilled.
2. The guidelines/norms as prescribed for the scheme by the Govt. from time to time are observed before works are put to execution.
3. The works so approved shall be executed to the extent of funds released and also within the amount reflected in the Administrative approval for preventing cost overrun or creation of any liabilities.
4. The estimates of works shall be got technically sanctioned form the Competent Authority before making any payment to the agency.
5. Approved subject to fulfillment of all codal formalities and tendering procedures.


President
Municipal Council
Poonch

Copy to the :-

1. Director Urban Local Bodies Jammu for kind information.
2. Executive Engineer PWD (R&B) Division Poonch for information and necessary action with the request to float tenders of above works.
3. Chief Executive Officer MC Poonch for information.
4. Accounts Officer MC Poonch for information.
5. AEE PWD (R&B) Poonch for information.

No:- MC/P/2021/ 599 - 1604

Dated:- 18.10.2021

OFFICE OF THE MUNICIPAL COUNCIL POONCH**Subject:- Accord of administrative approval****ORDER NO :- 1107 2022****Dated:- 10-09-2022**

Sanction is hereby accorded for Accord of Administrative Approval for leveling of ground for establishment of Material Recovery Facility (MRF) Project at village Kossallian Poonch amounting to Rs. 54.61 lacs as authorized by Director Urban Local Bodies Jammu vide his letter No.DULBJ/2022/(CNo-7018343)/3895-97 dated 09-09-2022 (Rs. 20.00 lacs under Grant in aid has been released by the Director Urban Local Bodies Jammu and 34.61 lacs has available in Municipal Council Poonch for over all saving of 14th FC grant.

Administrative approval is subject of the following conditions:-

1. All the codal formalities as required under rules are fulfilled.
2. The guidelines/norms as prescribed for the scheme by the Govt. from time to time are observed before work is put to execution.
3. The work so approved shall be executed to the extent of funds released and also within the amount reflected in the Administrative approval for preventing cost overrun or creation of any liabilities.
4. The estimates of work shall be got technically sanctioned form the Competent Authority before making any payment to the agency.
5. Approval is subject to fulfillment of all codal formalities and tendering procedures.

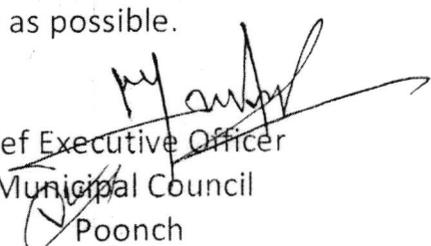
No:- MC/P/2022/1260-63**Dated:- 10-09-2022**

sd/-

**President
Municipal Council
Poonch**

Copy to the :-

1. Director Urban Local Bodies Jammu for kind information.
2. Distt. Dev. Commissioner Poonch for kind information.
- 2 Executive Engineer PWD (R&B) Division Poonch for kind information with the request to kindly float the tender of above said work as early as possible.
- 3 Accounts Officer MC Poonch for information.


Chief Executive Officer
Municipal Council
Poonch

OFFICE OF THE EXECUTIVE ENGINEER P.W.D. (R&B) DIVISION POONCH

The Asstt. Executive Engineer,
PWD(R&B) Sub-Division,
Poonch

No. R+B/CC/17994-99
Dated - 24-12-2021

Subject:-

ALLOTMENT OF CONTRACT

Name of the work: Construction of Material Recovery Facility at Kasollian, Poonch of
Municipal Council Poonch

Reference e-NIT No.261/2021-22 dated 1-12-2021

Reference CDR No 826508 J&K Bank Poonch Main for Rs. 256000/- Dated 24-12-2021

Amount of work as
per NIT Rs. 85.33 Lacs

Amount of work as
per Allotment Rs. 5171536/-

For and on behalf of Lt Governor of Jammu and Kashmir Union Territory, the above noted work is hereby allotted in favour Mtr UK Construction Prop Uzma Koser W/o Sh Munir Hussain R/o Ward No 7 Poonch Tehsil Haveli District Poonch bearing registration No PWD(R&B) -J/A/258/2019-20 Dated 31-12-2019 Issued by Chief Engineer PW(R&B) Department Jammu, PAN No. DYWPK9747K i.e 33% Below (Thirty Three percent below) on SSR 2020 Annexure of the BOQ/Rates Alloted enclosed. The following terms and conditions shall be deemed to have been read in addition to those advertised vide NIT referred above

1. Asstt Executive Engineer is directed not to allow to start the work until and unless the contractor produces necessary license from the Labour Department as required under section 12 of the Labour Registration and abolition Act 1970. The Asstt Executive Engineer is further directed not to submit the final claim of the contractor to the Divisional office till he produces no demand certificate in respect of wages of labour engaged on the work from the Asst Labour Commissioner Poonch.
2. The cost of the work shall not exceed Rs 5171536/--as worked out at allotted rates.
3. That the contractor shall start the work within 07 days from the date of issue of this allotment letter and it shall be completed within the period of 90 days being prescribed time limit for the completion of the work. If the work is not started by the contractor by the stipulated date of start of work or the contractor fails to execute work, same shall be put to fresh tenders at the risk and cost of original contractor after forfeiting his CDR and issuing only one final notice which may please be noted.
4. To ensure that the contractor has clear intension to execute the work, he will have to give programme of work and sequence of events for completion of the work before its start. He will have to stick to his schedule of construction programme.
5. That these rates shall be operative only for this work and shall not be co-related or inferred for other or similar nature of works falling within the jurisdiction of PWD(R&B) Division Poonch.

H.D

Executive Engineer
PWD (R&B) Division
Poonch

Annexure - C

(002 houses)

Status of Construction of MRF & Compost Pits		
1	Name of ULBs	M C Peonch
2	Project Site Area	16,000 Sqf.
3	Total MRF Area	5000 Sqf.
4	Number of Compost Pit	14 NO'S
5	Start Date of Construction	NOT Yed
6	Tentative Completion Date	-
7	Current Status	Dispute of Land
8	Design Document/Drawings for Construction (MRF/Compost Pit)	✓
9	Tender Document/RFP	✓
10	Work Contract (if Awarded) for scope of Contractor	✓
11	Status of MRF Construction	
	Shed Area	Nil
	Flooring Area	Nil
	Roof Truss/ Roof covering sheet	Nil
	Boundary Wall	Nil
	Status of Work in %	0%
12	Status of Compost Pit Construction	
	Shed Area	Nil
	Compost Pit No.	Nil
	If walls of Pit is of Brick wall and Honey comb structure with drain for leachate discharge	Nil
	Leachate collection pit - Proposed or Not under present work	Nil
	Status of Work in %	0%
	Other work if any	
13	Latest Site Pics with Date (Boundary wall, MRF, Compost pit, compost pit wall etc.)	
	Bounday Wall	Nil
	MRF	Nil
	Compost Pit	Nil
	Site access road	Nil
	Site pictures/surroundings	Nil
	Any other (Caretaker room etc.)	Nil

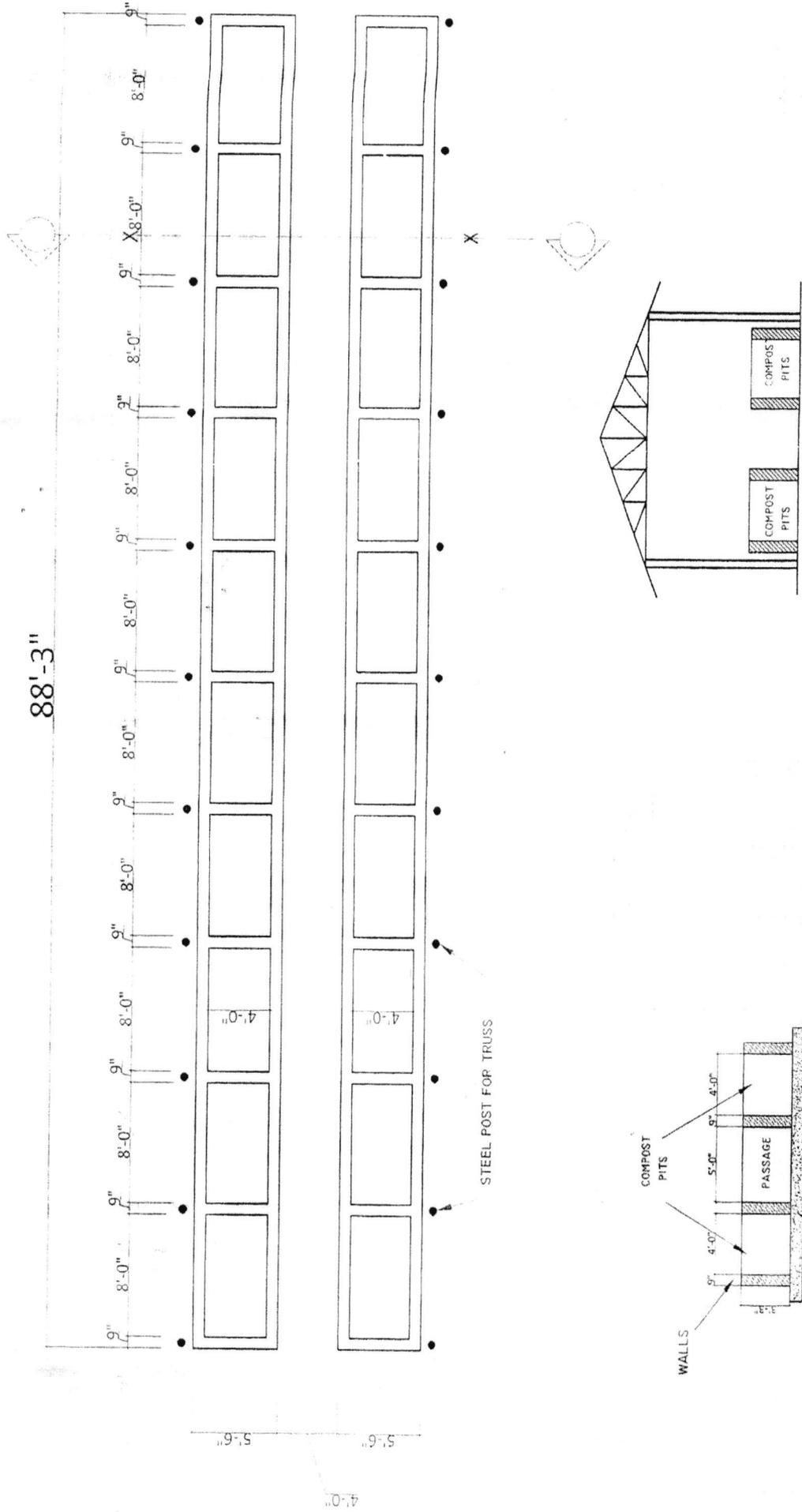
The Work for the Construction of MRF and Compost pits is allotted to Contractor but due to land dispute the work is not started yet.

Shaysha
DE

[Signature]
Assistant Engineer
PWD R&B/S&P Division
Peonch

[Signature]
6/11/20

COMPOST PITS DETAIL



SECTION XX

SECTION XX

OFFICE OF THE MUNICIPAL COUNCIL POONCH

Local Bodies

No:- MC/P/2019/4376-78

Date:- 29-01-2019

Subject:- Transfer/ allotment of state land to MC Poonch for establishment of Solid Waste Management Project in Poonch Town.

Sir,

Kindly refer to the subject cited above. In this connection, it is submitted that Municipal Council Poonch had identified a state land at village Degwar Maldiana but due to objection raised by the villagers work could not be kept continuous after cutting of road. Now the undersigned has identified a new state land at village Khari Karmara Tehsil Haveli Poonch and the Revenue papers are under process in the Revenue Department. This is for favour of kind information and necessary action.

Yours faith fully,


Chief Executive Officer,
Municipal Council
Poonch

Copy to the:-

1. Executive Engineer Urban Local Bodies Div-1 Jammu for kind information and necessary action.
2. AEE Sub. Division Rajouri-Poonch for kind information.

Government of Jammu & Kashmir
Directorate of Urban Local Bodies Jammu
 (Near Jodhamal School-lane No.-04-Adarsh Vihar-Deeli-Jammu)

F No. 01912467837
 e-mail id-dlbjammu@gmail.com

The Deputy Commissioner,
 Poonch.

No: - DULBJ/P&S/2018-19/ 23487-88

Dated: 24/01/2019

Subject:-Identification/ Providing of land for Solid Waste Management Plant at Municipal Council Poonch.

53/SBA
 to follow
 the instructions
 Sir
 (Rajinder)
 24/1/19

Kindly refer to the subject cited above, it is communicated that the already identified land measuring 15 Kanals and 2 Marlas at Village Degwar Maldayalan for setting up of Solid Waste Management Project is disputed one due to resentment of the inhabitants of that area and setting up of Solid Waste Management Plant is delayed very much.

In this connection, it is requested that an alternative state land measuring 25 to 50 Kanals may kindly be identified for setting up of Solid Waste Management Project at Municipal Council Poonch for the proper/scientific disposal of day to day garbage collected from different wards, as at present the disposal of garbage in the town is not properly disposed off which badly affects the sanitation condition of the town.

Yours faithfully

(Rajinder Singh Tara)KAS

Director

Urban Local Bodies
 Jammu

Copy to the:-

1. Chief Executive Officer, MC Poonch for information and follow up.

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER POONCH

Deputy Commissioner,
Jammu.

No: DCP/LA/17/2-15

Date: 11-2-2019

Sub: Transfer /Allotment of State Land measuring 47 Kanals 05 Marla under Khasra No: 371 situated in village Kossallian Tehsil Haveli, District Poonch in favour of Urban Local Bodies Department for establishment of Solid Waste Management Plant for Municipal Council Poonch.

Sir,

In continuation to this Office letter No: DCP/LA/1345-46 dated: 07-02-2017 Where Revenue papers of State Land measuring 15 Kanal 02 Marla situated at village Degwar Maldeyalaan Tehsil Haveli District Poonch were submitted for transfer / allotment of State Land, for establishment of Solid Waste Management Plant at Poonch.

In this regard it is submitted that inhabitants of village Degwar Maldeyalaan has raised objections on establishment of Solid waste Management Plant at village Degwar Maldeyalaan.

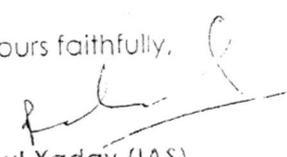
An alternate piece of State Land measuring 47 Kanal 05 Marla out of Khasra No: 371 situated at village Kossallian Tehsil Haveli has been identified for establishment of Solid Waste Management Project Poonch. The Revenue extract is prepared and has been authenticated by the indenting Department.

Stamp duty rates for the year 2019 in respect of village Kossallian is Rs. 87000/- per Kanal for irrigated land; @ Rs. 70000/- per Kanal for un-irrigated land & @ Rs. 45000/- per kanal for uncultivable land.

The tentative value of proposed land identified at village Kossallian to be transferred to Urban Local Bodies Jammu i.e. 47 Kanal 05 Marla of State Land @ Rs. 45000/- per Kanal uncultivable land becomes to the tune of Rs. 2126250/-.

The original Revenue papers are enclosed with for transfer of State Land measuring 47 Kanal 05 Marla situated in village Kossallian Tehsil Haveli District Poonch in favour of Urban Local Bodies for establishment of Solid Waste Management Project Poonch.

Yours faithfully,


Rahul Yadav (IAS)
Deputy Commissioner
Poonch

Copy to:

1. Director Urban Local Bodies Jammu for kind information.
2. Tehsildar Haveli for information.
3. Chief Executive Officer Municipal Council Poonch for information.

Government of Jammu & Kashmir
 Directorate of Urban Local Bodies Jammu
 (Near Jodhmal School-lane No.-04-Adarsh Vihar-Deeli-Jammu)

F No. 01912467837
 e-mail Id-dlbjammu@gmail.com

The Deputy Commissioner,
 Poonch.

No: - DULBJ/P&S/8/2018-19/ 24459-62 Dated: 6/02/2019
 Subject:- Indent of Land for setting up of Solid Waste Management Plant for
 Municipal Committee Poonch.

Sir

Kindly find enclosed herewith letter No. DCP/LA/1758-60 dated 2-02-2019 received from Assistant Commissioner (Revenue) addressed to Chief Executive Officer, Municipal Committee Poonch and a copy is endorsed to this office as well. regarding the subject cited above, wherein the Assistant Commissioner (Revenue) Poonch has submitted the Revenue Papers of land measuring 47 Kanals 05 Marlas of State Land at village Kossallian Tehsil Haveli for setting up of Solid Waste Management Project for Municipal Committee Poonch for authentication. The detail of land is as under:-

Name of Municipality	State Land identified	Khasra No.	Village/Tehsil
Poonch	47 Kanals 05 Marlas	371	Kossallian/Haveli

The Directorate in this context, place "INDENT" for transferring of State Land measuring 47 Kanals 05 Marlas of State Land at village Kossallian Tehsil Haveli for setting up of Solid Waste Management Plant for Municipal Committee Poonch with the certification that:-

1. The Land identified is required for Public purpose, i.e. setting up of Solid Waste Management Plant.
2. Land acquisition proceedings are not going on, in any other collectorate.
3. Land has not been acquired or paid for earlier.
4. Requisite funds are available for the purpose.

The Revenue Papers authenticated by the undersigned for transfer of land in favour of Municipal Committee Poonch are enclosed herewith.

In view of above, it is, therefore, requested that State land referred above, for setting up SWM Project, may kindly be got transferred in favour of Municipal Committee Poonch, so that the process for setting up "Solid Waste Management Project" is initiated at an earliest.

Yours faithfully

Encls:-

(Rajinder Singh Tara) KAS
 Director
 Urban Local Bodies
 Jammu

Copy to the:-

- 1) Principal Secretary to Govt, H&UDD Civil Sectt. Jammu for kind information.
- 2) Assistant Commissioner Revenue Poonch for information.
- 3) Chief Executive Officer, MC Poonch, for information and follow up in the matter.

176 101

GOVT OF JAMMU AND KASHMIR

OFFICE OF THE DEPUTY COMMISSIONER POONCH

Chief Executive Officer,
Municipal Council,
Poonch.

No: DCP/LA/1758-60

Dated: 02-02-2019

Sub: Authentication of revenue papers.

Sir,

With reference to the subject cited above kindly find enclosed herewith the original revenue papers of the alternate State Land measuring 47 Kanal 05 Marlas out of Khasra No: 371 situated at village Kossallian Tehsil Haveli identified for establishment of Solid waste Management Plant.

In this regard you are requested to authenticate all the revenue papers and to return the same alongwith indent from competent authority at an earliest.

Ends (3 sets in original)

Yours faithfully,

02/2
Assistant Commissioner (R&A)
Collector Poonch Acquisition
POONCH.

Copy to:

1. Director Urban Local Bodies Jammu for favour of information.
2. P.A. to Deputy Commissioner Poonch for information of Worthy Deputy Commissioner.

1

از حضرت نايب تحصيلہ ارگلوور

خدمت نواب تحصيلہ ار صاحب جوہی لودھی

نمبری NTA/346

تاریخ 30-1-2019

عنوان ار سالگی میں رقبہ تجویز شدہ ہر ایسے سالڈویٹ منجیت با نمبر 371
و اتم حوض کوئیں۔

file

ضابن

معاملہ مندرجہ عنوان العدر میں تحریر شدہ ہے کہ قسرا حکم نواب اسٹینٹ سینیٹ
لاہور نو پوٹھو ہارڈ شیلخون حورہ 30/1/19 لبرض رقبہ تجویز ہر ایسے سالڈویٹ

منجیت با نمبر جوگی (CEO) نوٹسٹی لودھی و پٹواری علاقہ گلوور رقبہ تجویز

371 لداری پوٹھو کنال تجویز ہر جاگر کاغذات میں حقیقت 62-1961ء جمندی

چاند سالہ روال و خسر گم داری ہا سال ضریف 2018ء درت کروائی جاگر

یا یا گیا کہ رقبہ تجویزہ زیر بحکم لدار پوٹھو کنال ہر وے شہادت و حوض

تجویز شدہ ہے۔ اور کارہ سکتی ہے جس میں سے رقبہ لدار پوٹھو کنال

پر اندازہ کر دیا عندم اہن ولد شمس دین طلہ آریا تھا ہر دتے ایگارد و حوض

یہ خلی عمل میں لائی جا چکی ہے رقبہ زیر بحکم سٹار سکتی سرکار ہے محکمہ سیکلہ

و کسی دیگر حکم سے جو ہے۔ اور پٹواری حفصل ہو چکی ہے۔ لہذا نو دت

حکام یہ قسم سے کاجی شامل کی جاگر لبرض مناسب حکم ار سال خدمت ہے تر برالد

Handwritten signature and stamp: NAB TENSIL DAN JUPUR BOONCH 19

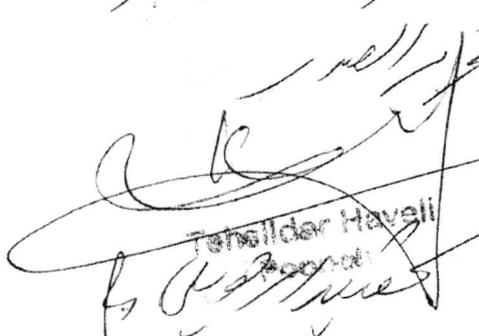
از دفتر کھنڈر ارضی
محکمہ جناب انسپکٹ کمنشنر صاحب ارضی نوٹیفکیشن

نمبر TH/08/739 سورہم 01-02-2019

عنوان :- ارضی نوٹیفکیشن کے لئے برائے سالہ ڈوسٹ اینڈ مینٹ
ٹائٹل نمبر ۲۷۱۱ واقعہ سولہ کوسلیاں
کھنڈر

صحت سے -

صاحب محترم عنوان ارضی سولہ کوسلیاں
برائے سالہ ڈوسٹ اینڈ مینٹ ٹائٹل نمبر ۲۷۱۱ واقعہ سولہ کوسلیاں
سولہ کوسلیاں سے تعلق رکھنے والے زمینداروں کے لئے
محکمہ ارضی نوٹیفکیشن کے ذریعے


Tehsildar Haveli
11/2/19

تاریخ - 11/2/19

Shafiq Sahab.
S/C L.A.S.
P.L. check the documents
properly and then proceed
a head with rules.
ACD
01/02/19

(2)

جناب عالی

گزارش خدمت ہے کہ در حکم جناب اے سی آر صاحب بذریعہ ٹیلیفون دفتر رکن
جناب نائب تحصیلدار صاحب گلپور زبانی سمجھوتہ (سی ای او) حوالہ دی گئی ہے

و نائب تحصیلدار صاحب گلپور رقبہ نمبر خسر 371 سالم لداری سے کنال و اتھ
موضع کوسلیاں برائے سالڈویٹ منجھپٹ بھونیر یا جاکر بھول

نقوالت خسر و اداس با سال خریف 2018ء جنمادی خالہ سالہ 1992-90ء

و منجھپٹ سال 1961-62ء پر سے گاڑی در تب کی جاکر بخرض مناسب حکم

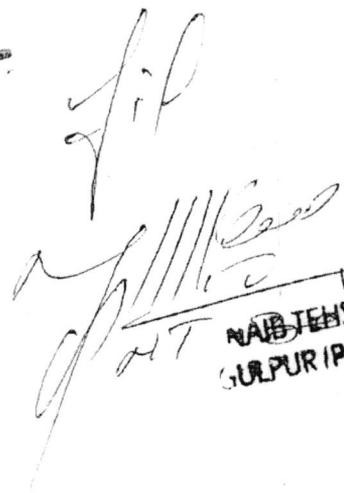
و منجھپٹ کاروائی و سبس بھونیر سے - سقر آنگلہ رقبہ نمبر خسر -

زیر بحث سالہ منگلی کار از قسم بخر خدیم ہے جس میں سے
رقبہ لداری سے کنال از قسم کا بھونے انداز خسر لداری عدم اہدو لیسوں و لہ

کیے ساندو بدنگان بوجہ جفہ نجائینر حد آ رہا تھا جو کہ بھونے دیکھاڑ و حوث بیدخل کیا جاکر

رپورٹ بخرض مناسب حکم و کاروائی گزارش خدمت سے نمبر 30
2019


Waqar Hussain
Patwar Chak


NAB TEHSIL DAI
GULPUR IPOONCH 19

نقل نشتره گرداوری بابت موضع کوملیان

تحصیل حویلی

9

۶	۵	۴		۳	۲	۱
		رقبہ	کنال			
انتقالات حقیقت کاشت دلگان	قسم زمین	مرلہ	کنال	نام کاشتکار مع احوال	نام مالک مع احوال	نمبر نشتر
/	کاب	-	۱۰	غلام احمد ولد شمس الدین بی بی سائده بلال خان یوسف بی بی ناچا ستر	سرکار	۴۷۱
/	کاب	۵	۴۲	سرکار	سرکار	۴۷۱

نوٹ نقل مطابق اصل درست ہے

19-01-30
Iftikhar Hussain
Punjab

Attest
NAIB TEHSILDAR
GULPUR DISTRICT
19

Ram
Chief Executive Officer
Municipal Council
Poonch

signed
Director
Urban Local Bodies
Jammu

9

تحصیل حویلی

نقل نسرہ گرداوری بابت موضع کوسلیان

۶ انتقالات حقیقت کاشت و لگان	۵ قسم زمین	۴ رقبہ		۳ نام کاشتکار مع احوال	۲ نام مالک مع احوال	۱ نمبر نقطہ
		مرلہ	کنال			
/	کا	-	۱۰	غلام احمد ولد شمس الدین بیچ سائندھ بلا لگان بوجہ فینڈ نا جائز	سرکار	۳۷۱
/	خوفندم	۵	۳۷	سرکار	سرکار	۳۷۲

نقطہ نقل مطابق اصل درست ہے

۱۹

Inspector
Poonch

Attested

NAIB TEHSILDAR
GULPUR POONCH
19

Ramk
Chief Executive Officer
Municipal Council
Poonch

signed
Director
Urban Local Bodies
Jammu



www.jkspcb.nic.in

Government of Jammu and Kashmir
J&K STATE POLLUTION CONTROL BOARD
OFFICE OF THE REGIONAL DIRECTOR-JAMMU
 Parivesh Bhawan, Gladni Transport Nagar, Narwal, Jammu-180006
 Email: regionaldirectorjkspcbjmu@gmail.com , Tele/Fax: 091-2476926

The Deputy Commissioner,
 Poonch.

No.: SPCB/RDJ/MSW/19/ 6032 - 37 Dated: 10/07/19
 Sub: Issuance of feasibility certificate for establishment of Solid Waste Management Project at village Kossallian, Tehsil Haveli, District Poonch.
 Ref: Your office letter No: DCP/PA/984-86; Dated: 04/07/2019.

Sir,

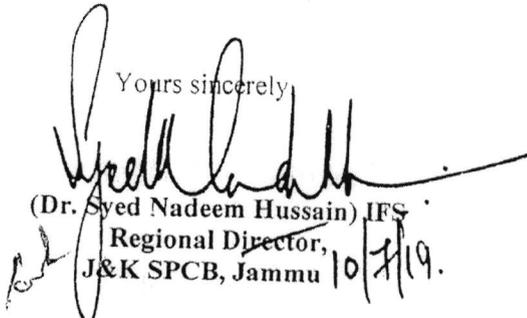
With regard to the subject and reference referred above, it is bring to your kind notice that as discussed in meeting held at Divisional Commissioner, Jammu on 17th June and as reported by Divisional Officer, Poonch, joint verification was conducted by concerned Executive officer, Municipal Council, Poonch and Divisional Officer, Poonch and site identified at village Kossallian, Tehsil Haveli Poonch is feasible for establishment of Solid Waste Management Project.

It is therefore further certified that site identified at village Kossallian, Tehsil Haveli Poonch is feasible for establishment of Solid Waste Management Project as per criteria laid under Solid Waste Management Rules, 2016.

The feasibility certificate is only to facilitate transfer of land and further process of Principal Approval shall be initiated after submission of DPR and EIA report by Municipal Council, Poonch.

Further, you are requested to ensure fencing of the land followed by **buffer zone** development atleast around 1 km of the surrounding area with demarcation of surrounding belt as "No Development Zone" to avoid any possible future public protests after development activities around the said site.

Yours sincerely


 (Dr. Syed Nadeem Hussain) IFS
 Regional Director,
 J&K SPCB, Jammu 10/7/19.

Copy for information to

1. Divisional Commissioner, Jammu, for information.
2. Member-Secretary, J&K State Pollution Control Board, Srinagar for information.
3. The Director, Urban Local Bodies, Lane No. 4, Adarsh Vihar, Jodhamal School Road, Deeli, Jammu for information and requested to ensure necessary compliance.
4. Executive Officer, Municipal Committee, Poonch for information and necessary compliance.
5. Divisional Officer, J&K SPCB, Poonch for information necessary action.
6. Concerned File.

100

342
23/8/19

Office of the Divisional Commissioner, Jammu
(Rail Head Complex, Jammu)

(0191-2478991, 2478999, Fax-2478997, e-mail divcom.amru@gmail.com)

Subject: Transfer of State land measuring 47KI-05MI under Kh. No. 371 situated at village Kossallian Tehsil Haveli District Poonch in favour of Housing & Urban Development Department for establishing Solid Waste Management Project by the Directorate of Urban Local Bodies Jammu.

Ref:

- 1) Letter no. FC-LS/AT-1704/2017 dated 20.03.2019 of Financial Commissioner (Rev).
- 2) Letter no. DCP/LA/1712-15 dated 11.02.2019 & no. DCP/LA/674-76 dated 10.07.2019 of Deputy Commissioner Poonch.

Order No: 05-LS/DIVCOM(J) of 2019

Dated : 01.08.2019

Sanction is hereby accorded to the transfer of State Land measuring 47KI-05MI under Kh. No. 371 situated at village Kossallian Tehsil Haveli District Poonch in favour of Housing & Urban Development Department for establishing Solid Waste Management Project by the Directorate of Urban Local Bodies Jammu. The land shall only be used for the purpose for which the sanction of transfer has been accorded, no diversion is allowed.

(By Order of the Divisional Commissioner, Jammu)

Sd/-

(Sanjeev Verma) IAS
Divisional Commissioner
Jammu

No.502/2830/SWMP/Kossallian/Poonch/2019/1192

Dated:01.08.2019

Copy to:

1. Financial Commissioner (Rev) J&K Govt. Srinagar for kind information.
2. Principal Secretary to Govt. Housing and Urban Development Department J&K Civil Sectt. Srinagar for information.
3. Commissioner/ Secretary to Govt. Revenue Department J&K Civil Sectt. Srinagar for information.
4. Deputy Commissioner, Poonch for information.
5. Director Urban Local Bodies Jammu for information.
6. Principal Private Secretary to Chief Secretary J&K Govt. Civil Sectt. Srinagar for information.

(Jitender Mishra) KAS
Asstt. Commissioner (Central)
With Divisional Commissioner

SWM

to keep in the
record

2/8/19